

THE ODISHA TENANCY (SECOND AMENDMENT) ACT, 1944

(21st April 1944)

AN ACT TO AMEND THE ODISHA
TENANCY ACT, 1913.

Preamble.

WHEREAS the Orissa Tenancy (Second Amendment) Act, 1941, an Act further to amend the Orissa Tenancy Act, 1913, expired on the 23rd November 1943;

Orissa Act
VI of 1941
B & O. Act
II of 1913.

AND WHEREAS it is expedient to re-enact the provisions of the said amending Act;

It is hereby enacted as follows:—

Short title.

1. This Act may be called the Orissa Tenancy (Second Amendment) Act, 1944.

Amendment
of section
31-B of
B. & O.
Act II of
1913.

2. In sub-section (1) of section 31 B of the Orissa Tenancy Act, 1913, hereinafter referred to as the said Act, for the words "three years" the words "four years" shall be substituted.

B. & O.
Act II of
1913.

Amendment
of section
250 of B. &
O. Act II of
1913.

3. In clause (e) of section 250 of the said Act for the word and figures "or 16" the figures, word and letter "16 or 31 B" shall be substituted.

Amendments
to have re-
trospective
effect.

4. The said Act shall be read and construed as if the amendments hereby enacted had formed part of the said Act on and from the 1st day of November 1938.